

Since May, 1983, the practice of 'C' Class convicts doing personal/menial work for 'B' Class prisoners has been abolished. At the suggestion of the Supreme Court the Head-Warder Incharge of the juvenile ward was placed under suspension. Following further directions of the Supreme Court he has since been re-instated, but debarred from entering the jail premises. Following the reports of abuse of juvenile prisoners, Delhi Administration has been instructed to pay special attention to the administration of the Ward where juvenile prisoners are kept.

Special Powers to Deal with the situation in Punjab

*29. SHRI BALASAHEB VIKHE PATIL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that in order to contain and eradicate terrorists activities in Punjab, Government have assumed special powers to deal with the situation so that the law enforcing authorities can bring to book the culprits/suspects immediately;

(b) if so, the details thereof;

(c) the number of seizures made in Punjab since the promulgation of President's Rule and whether on the basis of weapons seized the role of foreign countries can be known and if so, the names of the foreign countries whose markings could be found on the weapons so far seized from the terrorists;

(d) the total number of persons killed by the terrorists so far, and whether these terrorists have drawn up a list for elimination; and

(e) if so, what protection is being provided to them ?

THE MINISTER OF HOME AFFAIRS (SHRI P. C. SETHI) : (a) Yes, Sir.

(b) In order to enable the law enforcing agencies in Punjab and Chandigarh to check violent and illegal activities and to maintain condition of peace, additional powers have

been given to them by promulgating Punjab Disturbed Areas Ordinance, 1983 and the Chandigarh Disturbed Areas Ordinance, 1983 on 7th October, 1983. With a view to enable such agencies to seek the assistance of the armed forces to deal with the situation, as and when considered necessary, special powers have been provided to the armed forces under the Armed Forces (Punjab and Chandigarh) Special Powers Ordinance, 1983 promulgated on 15th October, 1983.

(c) During the raids conducted in Punjab from 18.10.1983 to 6.11.1983, 227 weapons have been recovered. The question of involvement of any foreign country is being enquired into.

(d) and (e) 124 persons have been killed in violent incidents in Punjab during the period 1.8.1981 to 6.11.83. There are reports to indicate that extremist elements in the State have drawn a list. The authorities have been taking security measures to provide protection.

मंडल आयोग की सिफारिशों का कार्यान्वयन

*30. श्री राम विलास पासवान :
श्री भोगेन्द्र भा :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने मंडल आयोग की सिफारिशों को क्रियान्वित करने का निर्णय किया है;

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है;

(ग) यदि नहीं, तो उस आयोग की सिफारिशों को क्रियान्वित करने में क्या आपत्ति है; और

(घ) इस संबंध में सरकार द्वारा अन्तिम निर्णय कब तक लिये जाने की संभावना है ?

गृह मंत्रालय में राज्य मंत्री (श्री निहार रंजन लास्कर) : (क) जी नहीं, श्रीमान् ।

(ख) प्रश्न नहीं उठता ।

(ग) सरकार ने दूसरे पिछड़े वर्ग आयोग द्वारा की गई सिफारिशों की जांच करने के लिए सचिवों की एक समिति गठित की । समिति ने अपनी रिपोर्ट को अंतिम रूप दे दिया है जो अब विचार के लिये मंत्री मण्डल समिति के समक्ष रखी जायेगी ।

(घ) सचिवों की समिति की सिफारिशों पर मंत्री मण्डल समिति के विचार करने के बाद इस संबंध में अन्तिम निर्णय लिया जाएगा ।

Tiger Population in the Country

*32. SHRIMATI JAYANTI PATNAIK : Will the PRIME MINISTER be pleased to state :

(a) what is the tiger population in the country as on 31 October, 1983; and

(b) the details of the various measures taken by Government for the proper conservation of tiger ?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI) : (a) As per the last All India Tiger Census held in 1979, the population was 3,015.

(b) The Government has given high priority to the preservation of tiger and its habitat. The main steps taken are :

(i) Hunting has been totally banned since 1970.

(ii) Complete protection has been provided by including the tiger in Schedule I of the Wild Life (Protection) Act, 1972.

(iii) Project Tiger was launched in 1973, with the creation of 9 special tiger reserves covering an area of 12,200 sq. km. The

project has since been enlarged and in all, 15 Tiger Reserves covering 25,700 sq. km. have so far been set up for intensive protection and habitat development.

(iv) The network of National Parks and Sanctuaries has been enlarged. There are now 48 national parks and 212 sanctuaries, where concerted efforts for wild life conservation also benefit the tiger.

(v) There is a complete ban on the export of tiger or trophies derived from it.

Functioning of INSAT-1B

*33. SHRI BAPUSAHEB PARULEKAR
SHRI B. D. SINGH

Will the PRIME MINISTER be pleased to state :

(a) whether INSAT-1B went astray and did not function as it was expected :

(b) if so, the findings of the ISRO Scientists;

(c) what has been the performance of the satellite; and

(d) what is the total expenditure incurred ?

THE PRIME MINISTER (SHRIMATI INDIRA GANDHI) : (a) No, Sir.

(b) Does not arise.

(c) The INSAT-1B Satellite is at its designated position, $74 \pm 0.1^\circ$ East longitude, in the geo-stationary orbit with all its four service capabilities fully operational.

(d) The total expenditure incurred on INSAT-1B is about Rs. 18.67 crores. The expenditure on the Master Control Facility (MCF) is about Rs. 18.23 crores which will be available for all the INSAT satellites that will be launched.